

both IDBI and IFCI have been active in Kerala having sanctioned financial assistance of the order of Rs. 1421 lakhs and Rs 51 lakhs respectively. Further IDBI has carried out an industrial potential survey of Trivandrum district and set up the Kerala Industrial and Technical Consultancy Organisation Limited in the State.

Industrialisation in its nature is a time consuming process and needs to be carefully nurtured. The State and the Central Governments are paying full attention to this aspect and Central Government is extending assistance to locate some of the Central Projects in the State of Kerala.

Issue of Letters of Intent to Kerala

4242. SHRIMATI BHARGAVI THANKAPPAN: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) how many Letters of Intent have been issued to the Kerala State Government during the current Five Year Plan and the nature of industries for which the letters have been issued;

(b) how many of them have been converted into licences and the progress achieved in setting up these industries; and

(c) whether any of these industries are being set up in the backward Districts of the State of Kerala?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) None, Sir. However, 25 letters of intent have been issued to the various public sector undertakings of the Government of Kerala during the period from 1st January, 1969 to 30th September, 1972. A list enumerating the items of manufacture to which the letters of intent relate is laid on the Table of the House. [Placed in Library. See No. LT-4018/72].

(b) Three. They are at various stages of implementation.

(c) Three of these letters of intent relate to backward districts.

Issue of Licences in Kerala Districts for setting up of Industries

4243. SHRIMATI BHARGAVI THANKAPPAN. Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) the names of Districts in Kerala for which licences for the establishment of industries are under consideration of the Central Government; and

(b) the time by which the decision is likely to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) District wise statistics relating to licence applications are not maintained. For the State of Kerala as a whole, 63 applications were pending as on 1st December, 1972

(b) Every effort is being made to decide the pending applications as expeditiously as possible.

Utilisation of Funds for Small Scale Industries and Industrial Estates in Kerala

4244. SHRIMATI BHARGAVI THANKAPPAN: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the entire approved outlay for 1972-73 in respect of small scale industries and Industrial Estates in Kerala State is expected to be fully utilised during the current/financial year;

(b) the progress of the works in respect of small scale industries as well as Industrial Estates, so far?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) Against a total outlay for Village & Small Industries of Rs. 208